

1416 dated the 30th October, 1962, under clause (3) of article 359 of the Constitution, publishing an Order issued by the President under clause (1) of the said article. [Placed in Library, See No. LT-465/62].

**NOTIFICATIONS UNDER THE EMPLOYEES
PROVIDENT FUNDS ACT, 1952, ETC.**

**The Minister of Labour in the
Ministry of Labour and Employment
(Shri Hathi):** I beg to lay on the
Table:

- (i) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, making certain further amendments to the Employees Provident Funds Scheme, 1952:—
 - (a) G.S.R. No. 1172 dated the 1st September, 1962.
 - (b) G.S.R. No. 1299 dated the 29th September, 1962.
 - (c) G.S.R. No. 1300 dated the 29th September, 1962.
 - (d) G.S.R. No. 1321 dated the 6th October, 1962. [Placed in Library, See No. LT-466/62].
- (ii) a copy of Notification No. G.S.R. 1232 dated the 15th September, 1962 issued under sub-section (3) of section 1 of the Employees Provident Funds Act, 1952, extending the said Act to certain establishments connected with wood industry. [Placed in Library, See No. LT-467/62].
- (iii) a copy of Main Conclusions of the Third Session of the Industrial Committee on Mines other than coal held at New Delhi on the 3rd October, 1962. [Placed in Library, See No. LT-468/62].

- (iv) a copy of Government Resolution No. WB-6(1)/62 dated the 22nd September, 1962 regarding the implementation of the recommendations of the Central Wage Board for cement industry in respect of wage increase in the second phase. [Placed in Library, See No. LT-469/62].

**NOTIFICATION UNDER THE GOVERNMENT
SAVINGS CERTIFICATES ACT, 1959**

The Deputy Minister in the Ministry of Finance (Shrimati Takeshwari Sinha): I beg to lay on the Table a copy of the Post Office Savings Certificates (Fifth Amendment) Rules, 1962 published in Notification No. G.S.R. 1158 dated the 1st September, 1962, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library, See No. LT-470/62].

12.22 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following 12 Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 7th September, 1962:—

1. The National Co-operative Development Corporation Bill, 1962.
2. The State of Nagaland Bill, 1962.
3. The Assam Rifles (Amendment) Bill, 1962.
4. The Land Acquisition (Amendment) Bill, 1962.
5. The Advocates (Third Amendment) Bill, 1962.
6. The Atomic Energy Bill, 1962.
7. The Extradition Bill, 1962.

[Secretary]

8. The Reserve Bank of India (Amendment) Bill, 1962.
9. The Banking Companies (Amendment) Bill, 1962.
10. The Industries (Development and Regulation) Amendment Bill, 1962.
11. The Oil and Natural Gas Commission (Amendment) Bill, 1962.
12. The Sugarcane Control (Additional Powers) Bill, 1962.

CHRISTIAN MARRIAGE AND MATRIMONIAL CAUSES BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

Shri Mulchand Dube (Farrukhabad): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians be extended upto the last day of the next session."

Shri Hari Vishnu Kamath (Hoshangabad): May we know the reasons for the demand for extension?

Mr. Speaker: Reasons are being demanded why it has not been possible to finish in time.

Shri Mulchand Dube: The reason, in fact, was, there was no time, there were only a few days during which the Committee could meet, that would have been a waste of time and expenses and for that reason extension is required.

श्री राम सेवक यादव (बाराबंकी) : मैंने वर्तमान मंत्रिमंडल के विरुद्ध एक अविश्वास प्रस्ताव दिया था। मुझे सूचना मिली है कि

अभी तक आपने उस पर कोई निर्णय नहीं लिया, उसे पढ़ा नहीं। क्या मैं जान सकता हूँ कि उस पर कब तक निर्णय लिया जायेगा ?

अध्यक्ष महोदय : क्या जो मौजूदा आइटम चल रहा है उसे छोड़ दूँ और आपका आइटम ले लूँ। माननीय सदस्य से मैं कहना चाहता हूँ कि एक आइटम तो खत्म हो ले तो दूसरा लिया जाए, दरम्यान में तो दूसरा नहीं लिया जा सकता।

Shrimati Renu Chakravarty (Barrackpore): May I submit, in addition to what the Chairman has said, that the reason for the delay has been that we had wanted that all sections of the Christians should submit their memoranda. As a matter of fact, there were other proposals that we should go round the country. We had to wait for these and we did not want to hurry with the Bill which has raised a certain controversy. That was the reason why we felt that we should ask for further time in order that the House may be able to accept the Bill more unanimously.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend and codify the law relating to marriage and matrimonial causes among Christians be extended upto the last day of the next session."

The motion was adopted.

श्री राम सेवक यादव : मैंने मौजूदा मंत्रिमंडल के विरुद्ध

अध्यक्ष महोदय : आपका नोटिस मुझे ११ बजने में जब ५ मिनट रहे थे तो मिला। अब मैं वहाँ जाता हूँ तो उसे देखूंगा।

श्री राम सेवक यादव : क्या मैं समझूँ कि उस पर कल निर्णय लिया जाएगा ?